

ITEM NO.37

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 9334/2021

KAMAL SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 53915/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 53916/2021 - EXEMPTION FROM FILING O.T., IA 53912/2021 - EXEMPTION FROM SURRENDERING)

WITH

Diary No(s). 9315/2021 (II)

(IA 53857/2021 - EXEMPTION FROM SURRENDERING WITHIN TIME, IA 53864/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA 53865/2021 - FOR EXEMPTION FROM FILING O.T.)

Diary No(s). 12092/2021 (II)

(IA 74054/2021-FOR EXEMPTION FROM FILING O.T. , IA 74055/2021- FOR EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 09-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
[IN CHAMBER]

For Petitioner(s) Mr. Gagan Sanghi, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Achintya Tiwari, Adv.
Ms. Nanita Sharma, AOR)
Mr. Vivek Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned Counsel appearing for the petitioners in Diary nos. 9334/2021 and 9315/2021 states that the petitioners have

surrendered within time. Learned Counsel for the petitioner in Diary No. 12092/2021 states that the petitioner was arrested on 12.10.2021.

Both the Counsel seek two weeks time to place necessary documents on record.

Time granted.

List after three weeks.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)